

**Central Administrative Tribunal
Principal Bench**

OA No.3698/2015

New Delhi, this the 23rd day of July, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Praveen Jain
S/o Late A. K. Jain
Commissioner (Appeals)
Central Excise, Customs & Service Tax,
Saurabh Bungalow, Next to Adarsh Hospital,
Race Course, Gotri Road,
Vadodara. Applicant.

(By Advocates : Shri D. V. Sharma, Senior Advocate with Shri M. K. Bhardwaj and Shri Rounak Nayak)

Versus

1. Union of India
Through its Secretary (Revenue)
Department of Revenue
North Block,
New Delhi 110 001.
2. Central Board of Excise & Customs
Through its Chairman
(Department of Revenue)
North Block,
New Delhi 110 001.
3. Director General of Vigilance/
Chief Vigilance Officer
Central Board of Excise & Customs,
Samrat Hotel, Chanakya Puri,
New Delhi. ... Respondent.

(By Advocate : Shri Gyanendra Singh)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

In view of the order passed in MA No.3041/2015 in OA No.15/2014 whereby we have granted three months' time to the respondents to complete the disciplinary proceedings against the applicant, the present OA is rendered infructuous. Disposed of as such.

**(K. N. Shrivastava)
Member (A)**

/pj/

**(Justice Permod Kohli)
Chairman**